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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

IN	ID	EX

O.A/T.A No.2.3/2002 R.A/C.P No..... E.P/M.A No....

I. Orders Sheet	Pg/	to ?
2. Judgment/Order dtd/4/5.[.700.2	Pg.4	to 4 9 40 Comen of 1819,20,21,
3. Judgment & Order dtdR	eceived from H.	C/Supreme Court
4. O.A23/2002	Pg	to37
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10. Any other Papers	Pg	to
11. Memo of Appearance	************************************	·······
12. Additional Affidavit		•••••
13. Written Arguments		•••••••
14. Amendement Reply by Respondent	s	•••••
15. Amendment Reply filed by the Appl	licant	************
16. Counter Reply		•••••••

SECTION OFFICER (Judl.)

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FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal (: Guwahati Bench

ORDER SHEET

APPLICATION NO. 23 /2002

CPWD classiv union.

Respondent(s) u.o.i & ono.

Advocate for Applicant(s) A. Ahmed.

Advocate for Respondent(s) (G.S.C.

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Order of the Tribunal

Heard Mr.A. Ahmed learned counsel for the applicant.

The application is admitted. Call for the records.

Issue notice as to why the interim order as prayed for shall not be granted.

List on 12.2.2002 for order.

Vice-Chairman

List on 19.3.2002 to enable khe the respondents to obtain necessary instructions.

Member6

Vice-Chairman

Opder ald 19/3/02 Commicaled to the Larties count.

19.3.02

Heard Mr. A.Ahmed. lea Ged counsel for the applicants and also Mr. B.C. Pathak, learned Addl. C.G.S.C. and see for the Respondents.

> Respondents are given some time to obtain necessary instructions on the matter and also the applicants.

List on 23.4.2002 for order. In the meantime, Respondents are directed not to make any recovery of DCRG Bill from the applicants till the returnable date.

Vice-Chairman

mb

23.4.2002

Mr.A.Deb Roy, learned Sr.C.G.S.C. appearing for the respondents submitted that the matter can be heard at any convenient date and the respondents shall produce before the Tribunal necessary materials on the matter.

List the case accordingly 14.5.2002 for hearing.

Vice-Chairman

bb

14.5.2002

Heard counsel for the partaes. Judgment delivered in open Court, Rept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

Vice-Chairman

bb

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A./X.X. Nos.18,19,20, 21, 23 & 24 of 2002.

DATE OF DECISION 14.5.2002....

The Central Public Works Department
Junior Engineers' Association & 11 Others APPLICANT(S)

Mr.A.Ahmed.

(2) TINK THERE THE SEPARATORIA

VERSUS -

Union of India & Others. RESPONDENT(S)

Mr.A.Deb Roy, Sr.C.G.S.C. & Mr.B.C.Pathak, Addl.C.G.S.C.

ADVCCATE FOR THE RESPONDENTS.

THE TON BLE MR JUSTICE D.N. CHOWDHURY, VICE CHAIRMAN.

THE HOW BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not ?
- 3. Mather their Lordships wish to see the fair copy of the judgment?
- 4. The the judgment is to be circulated to the other Benches?
- Judgment delivered by Hon'ble Vice-Chairman.

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application Nos.18, 19, 20, 21, 23 & 24 of 2002.

Date of Order: This the 14th Day of May, 2002.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

- The Central Public Works Department Junior Engineers' Association Guwahati Branch Guwahati.
- 3. The Engineering and Drawing Staff Association Central Public Works Department Guwahati.
- 4. Sri Sachin Kalita Secretary The Engineering and Drawing Staff Association Central Public Works Department Guwahati. . . Applicants in O.A.19/2002.
- 5. The Central Public Works Department
 All India Non-Gazetted Officers' Association
 Guwahati Branch
 Guwahati.
- 6. Sri Tapan Choudhury Secretary The Central Public Works Department All India Non-Gazetted Officers' Association Guwahati Branch Guwahati. . . Applicants in 20/2002.
- 7. The Central Public Works Department Staff Association, Guwahati Branch Guwahati.
- 8. Sri U.D.Rao
 Secretary
 The Central Public Works Department
 Staff Association, Guwahati Branch
 Guwahati. . . . Applicants in O.A.21/2002.

ે.

- 9. The Central Public Works Department Class -IV Staff Union Guwahati Branch Guwahati.
- 10. Sri Joram Topno
 Secretary
 The Central Public Works Department
 Class-IV Staff Union
 Guwahati Branch
 Guwahati. . . . Applicants in O.A.23/2002.
- 11. The Central Public Works Department Mazdoor Union, Guwahati Branch Guwahati.
- 12. Sri Narayan Singh
 Secretary
 The Central Public Works Department
 Mazdoor Union, Guwahati Branch
 Guwahati. . . . Applicants in O.A.24/2002.

By Advocate Mr.A.Ahmed (in all cases)

- Versus -
- 1. The Union of India
 Represented by the Secretary
 to the Government of India
 Ministry of Urban Affairs
 New Delhi-110 001.
- The Director General (Works)
 Central Public Works Department
 Nirman Bhawan, New Delhi-110 011.
- The Additional Director General of Works Eastern Region, C.P.W.D.
 Nizam Palace, Kolkata - 20.
- 4. The Chief Engineer North Eastern Zone Central Public Works Department Cleaves Colony Shillong-3.
- 5. The Senior Accounts Officer
 Pay and Accounts Office
 N.E.Z., Central Public Works Department
 Raj Villa, Malki Point
 Shillong-1. . . . Respondents in all Cases.

ORDER

CHOWDHURY J. (V.C):

Z

The thematic contents of all these applications are common and accordingly all these cases are taken up for consideration together.

- By Office order dated 7.1.2002 the respondents authority passed a general order relaing to payment of S.D.A. to the employees posted at N.E.Region clearifying the stand taken by the Department. The order itself indicated that reasoned order are to be followed subsequently. Apparently there is no mala fide in the impugned order and it will only be discernible if orders are passed individually. Needless to state that by numerous decisions by the Hon'ble Supreme Court as well as CAT the policy of payment of S.D.A. is almost settled. The respondents should assiduously adhere to the policy guidelines issued by the Central Government from time to time as well as the decisions rendered by the Hon'ble Supreme Court and the Tribunals.
- 2. We have heard Mr.A.Ahmed, learned counsel for applicants as well as Mr.A.Deb Roy, Sr.C.G.S.C. and Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents at length. Mr. Ahmed, learned counsel for the applicants brought our attention to para 4 of the impugned order dated 7.1.2002. The order did not indicate as to any steps of recovery was made. It is expected that the authority shall adhere to the policy guidelines issued by the respondents vide order No.14/1/91/EC-IV(C) dated 14.2.99 on the subject Payment of SDA to staff working in North Eastern Zone.

Contd./4

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Subject to the observations made above, the application stands disposed of.

No order as to costs.

Interim orders, if any stand vacated.

(K.K.SHARMA)

ADMINISTRATIVE MEMBER

(D.N.CHOWDHURY

VICE CHAIRMAN

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हिट्याम प्रशासनिक अधिकरण Control Almonistrative Tribanal 2 5 JAN2002 गुल्टो न्यायपीट Garahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

. (AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 23 OF 2002.

The Central Public Works Department

Class-IV Staff Union, Guwahati Branch,

Guwahati -Applicants.

-Versus-

The Union of Índia

& Others

-Respondents

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4.	•	Annexure- B	21 + 22
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7		Annexure- E	27 to 29
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1 1 1	•	Annexure- I	36 to 37
			Advocate Apic AHMB
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNÁL ACT 1985)

ORIGINAL APPLICATION NO. 23 OF 2002.

BETWEEN

- 1] The Central Public Works
 Department Class-IV Staff
 Union, Guwahati Branch,
 Guwahati.
- Sri Joram Topno,
 Secretary,
 The Central Public Works
 Department Class-IV Staff
 Union, Guwahati Branch,
 Guwahati.

-Applicants.

-AND-

- 1] The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110011.
- 2] The Director General (Works)

 Central Public works Depart
 ment, Nirman Bhawan, New

 Delhi- 110011.

- 3] The Additional Director

 General of Works, Eastern

 Region, C.P.W.D., Nizam

 Palace, Kolkata-20,
- 4] The Chief Engineer,
 North Eastern Zone,
 Central Public Works
 Department, Cleaves Colony,
 Shillong-3.
- 5) The Senior Accounts Officer,
 Fay and Accounts Office,
 N.E.Z., Central Public Works
 Department, Raja Villa,
 Malki Point, Shillong-1.

-Respondents.

DETAILS OF THE APPLICATION

1) PARTICULARS OF THE ORDER AGAINST WITH THE APPLICATION IS MADE:

This application is made impugned order of stoppage and recovery payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 14/21/91 EC IV C New Delhi dated 07-01-2002 issued by the Office of the Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi also praying for direction upon the Respondents

for continuation of payment of Special Duty Allowance to all members of the above Association. (List of Members is enclosed at Annexure-A of this Original Application).

23 JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal

3) LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE

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Facts of the case in brief are given below:

4.1] That your humble applicants are citizens of India and as such, they are entitled to all rights and privileges guaranteed under the Constitution of India. The applicant No. 1 is a recognized Association named as the Central Public Works Department Class-IV Staff Union, Guwahati Branch, Guwahati. The applicant No. 2 is authorized to file this application on behalf of the members of the Association.

A copy of list of the members of The Central Public Works Department Class-IV \Staff Union, Guwahati Bench, Guwahati is annexed hereto and the same is marked as Annexure-A.

4.2] That your applicants beg to state that as the grievances and reliefs prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

4.3] That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, Central Public Works Department, New Delhi.

4.4] That the Government of India, Ministry of Finance, Department of Expenditure granted certain improvements and facilities to Central Government Civilian Employees of the Government serving in the states Union Territories of North Eastern Region >vide Office Memorandum No. 20014/3/83-IV dated 1983. In Clause-II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability at the rate of Rs. 25% of the basic pay subject to ceiling of Rs. 400/-

per month on posting to any station in the North Eastern Region. The relevant portion of the office Memorandum dated 14-12-1983 is quoted below:

*(iii) Special (Duty) Allowance

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Central Government Civilian employee who Transfer Liability will have all India granted a Special (Duty) Allowance at the rate of Rs. 25% of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North East Region. Such of these employee who are exempted from payment of Income will however not be eligible for the Special (Duty) Allowance, Special (Duty) Allowance will in addition to any Special pay and for allowances already being drawn subject to the condition that the total of such Special (Duty) plus Special Deputation (Duty) Allowance will not exceed Rs. 400/- per month. Special Allowance like Special Compensatory (Remote Locality Allowance, Construction Allowance and Project Allowance will be drawn separately.''

An Extract of Office Memorandum dated 14-12-1983 and Office Memo dated 01-12-1988 are annexed hereto and the same are marked as Annexure- B & Crespectively.

4.5] That after issuance of the aforesaid Office Memorandum dated 14-12-1983 the of the aforesaid Association approached authorities for payment of Special (Duty) in terms of Office Memorandum Dated Allowance 14-12-1983 as the applicants, i.e., the members the aforesaid Association fulfilled criteria laid down in the Office Memo dated 14-. 12-1983. They demanded for payment of Special (Duty) Allowance and accordingly the authority had paid them.

That another Office Memorandum No. 11(2)/97-E II (B) dated 22-Ø7-1998 was issued by the Ministry of Finance, Department of Expenditure, Government of India extended the Central Special (Duty) Allowance to the at Sikkim. Government employees posted In this circular payment of Special (Duty) Allowance at Celling of Rs. 1000/- has also been withdrawn. It is pertinent to mention here that in these circulars of Special (Duty) Allowance nowhere it was mention that Group -C & D employee are not entitled to Special (Duty) Allowance. But a11 the Central Government Employees who have All India Transfer Liability are entitled to Special (Duty) Allowance.

Annexure-D is the photocopy of office order F. No. 11(2)/97-E II (B) dated 22-07-1998.

That the present applicants beq to the members state that of the aforesaid Association are saddled with All India Transfer Liability in terms of their offer of appointment with this said liabilities they received the offer of appointment and joined the service of the respondents. Be it stated that. most of the members of the Association numbers of occasions are being transferred outside of the North Eastern Region. Therefore, the applicants are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

Few copies of transfer, posting and appointment are annexed hereto and the same are marked as Annexure-E series.

4.7 That your applicants further beg to state the payment of Special (Duty) that Allowance has been granted to the applicants by Respondents after being satisfied with all applicants. All the applicants are the entitled and eligible for grant of Special (Duty) Allowance in terms of Office Memorandum dated 14-12-1983, Ø1-12-1988 and 22-07-1998 'accordingly payment of Special (Duty) Allowance been continued and paid to the members of the aforesaid Association.

After that, the Respondent No. 2 issued the Office Memorandum No. 14/1/91/EC-IV dated 24-02-1999 directing the Chief Central Public Works Department, North Eastern Zone, Respondent No. 3 to take necessary action for stoppage of Special (Duty) Allowance Group C & D employees posted in the Eastern Region, Central Public Works Department. In the Office Memorandum it has been stated that the Central Public Works Decartment Group C & D employees are not eligible for of Special (Duty) Allowance their transfer liability is within 12 States, that is, 7(seven) States of North Region, West Bengal, Bihar, Orrisșa, Sikkim and part of Madhya Pradesh can not be treated as All Transfer liability to fulfill conditions for payment of Special (Duty) Allowance.

Annexure-F is the photocopy of Office Memorandum dated 24-02-1999 issued by Respondent No. 2 to the Respondent No3.

4.8] That your applicants beg to state that aggrieved by the Annexure-F issued by the Respondent No.3 your applicants and similarly situated Central Public Works Department different Employees Associations filed applications Nos. 94/99 to 100/99 before Hon'ble Central Administrative Tribunal, Buwahati Bench against the impugned Office

Memorandum dated 24-02-1999. The Hon'ble Tribunal was pleased to pass an interim order and stayed the impugned Office Memorandum dated 24-02-1999. The case was finally heard by the Hon'ble Tribunal on 19-12-2000. The Hon'ble Tribunal was pleased to direct the Respondents for reconsideration of Office Memorandum dated 24-02-1999 and was pleased to direct the Respondent to examine afresh the impugned Office Memorandum dated 24-02-1999.

Annexure-6 is the photocopy of order dated 28-04-1999 passed by the Hon'ble Tribunal.

Annexure-H is the photocopy of the common judgment and order dated 19-12-2000 passed by the Hon'ble Tribunal in O.A. No. 94/99 to 100/99.

That your applicant begs to state that most surprisingly the Respondents issued an order vide No. 14/21/91-EC IV(C) dated 07-01-2002 which is almost similar to the Office Memorandum dated 24-02-1999. In this Memorandum also the Respondent No. 3 without going through the case has issued Impugned Office Memorandum stating that Group C & D are not entitled for Special (Duty) Allowance. Although, in fact, these employees are transferred to North Eastern

Region from Kolkata, Ranchi, Jammu, Mumbai, Ahmedabad, Nepal, Patna, etc. which are outside of North Eastern Region.

Annexure-I is the photocopy of Office Order No. 14/21/91-EC IV (C) dated 07-01-2002.

4.10] That your applicants beg to state that the Respondents with a deliberate intention did not reviewed the earlier order dated 24-02-1999 in spite of clear cut direction by the Hon'ble Tribunal and passed the Impugned Office Memorandum dated 07-01-2002.

That your applicants beg to state that 4.11] Respondents are going to discontinue and the payment of Special (Duty) Allowance to the members of the applicants' Union in terms of Office Memo No. 14/21/91 EC/IV (C) New Delhi dated 07-01-2002 from the pay bill of January, 2002 : and under the circumstances finding other alternative the applicants approached this Hon'ble Tribunal for protection of rights and interests of the members of the Union through this Original Application and this Hon'ble Tribunal may be pleased to stay the impugned Memo dated 07-01-2002 order issued under interim measure and further be pleased to set aside and quash the Office Memorandum dated 07-01-2002.

- 4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting the colorable exercise of power for discriminating applicants with other similarly situated persons.
- 4.13 That your applicants submit that the action of the Respondents are mala fide, illegal and with a motive behind.
- 4.14] That your applicants submit that the action of the Respondents by which the applicants have been deprived o f their legitimate rights is arbitrarý. It is further that the Respondents have acted mala-fide intention only to deprive the applicants from their legitimate rights.
- 4.15] That your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.
- 4.16] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicants.
- 4.17] That this application is filed bona fide and for the interest of justice.
- 5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

For that, the applicants satisfied the criterion for grant of Special (Duty) Allowance laid down in Office Memorandum dated 14-12-1983 and **0**1-12-1988 and 22-**0**7-2**00**2 issued Government of India, Ministry of Finance, therefore, discontinuation of the Special (Duty) Allowance in terms of impugned Office Memorandum dated 07-01-2002 is violative of the provisions of law and is liable to be set aside quashed.

5.3] For that the applicants having fulfilled all the criteria laid down by the Hon'ble Supreme Court Judgment towards granting the Special (Duty) Allowance, the Respondents can not deny the same to the applicants without any jurisdiction.

5.41 For that the Respondents have paid the Special (Duty) Allowance to the applicants after being fully satisfied with their own that the applicants are eligible for payment of Allowance iπ terms of the Office Memorandum 14-12-1983 and Office dated Memo dated 01-12-1988 and 22-07-2002 issued by the Ministry of Finance, Government of India.

For that the impugned office Memo dated the decision of the 07-01-2002 is contrary to Hon'ble Supreme Court. The Hon'ble Apex Court in their judgment regarding payment of Special to othe Central Government Allowance (Duty) Employees it was not anywhere mentioned that who are posted from 12 States of Eastern Region are not entitled to payment of Special (Duty) Allowance and as such the, Department has itself violated the Hon'ble Apex Court's decision. As such, Office Memo dated 07-01-2002 is liable to be set aside and quashed.

5.6 For that, the payment of Special (Duty)
Allowance was not obtained by the applicants by
any fraudulent means but the Respondents after
finding them eligible, paid the Special (Duty)
Allowance to the applicants.

5.7 For that, the members of the applicants' Association are having practically All India transfer liability. As such, they are legally entitled to draw the Special (Duty) Allowance as per Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002.

5.8 For that the order issued in terms of impugned Office Memorandum dated 07-01-2002 is without following any established procedure of principle of natural justice.

5.9] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.10) For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

5.11] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well, as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject

matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relifs:

- 8.1 That the Hon'ble Tribunal may be pleased to declare that the Members of applicants' Association/Union entitled to draw the Special (Duty) Allowance in terms of Office Memo No. 20014/3/83 E-IV dated 14-12-83 and Office Memorandum No. 20014/16/86 IV/E II(B) dated Ø1-12-88 and 22-Ø7-1998.
- 8.2 The impugned Office Memorandum issued under letter No. 14/21/01 EC IV C New Delhi dated 07-01-2002 issued by the

Office of the Director General of Works, Central Public Works Department, be set aside and quashed.

- 8.3 That the Respondents may be directed to continue the Special (Duty) Allowance to the members of the applicants' Association/Union in terms of Office Memorandum dated 14-12-83 and dated 01-12-1988 and 22-07-1998.
 - 8.4 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
 - 8.5 Cost of the Case.
 - 9] INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 14/21/91-EC IV(C) dated 07-01-2002 at Annexure-I.

10] Application Is Filed Through Advocate.

11) Farticulars of I.F.O.:

I.F.O. NO. 7,6551793

Date Of Issue 17:1,2002

Issued from Guachett

Payable at Gwahat

12] LIST OF ENCLOSURES:
As stated above.

-Verification.

VERIFICATION

I, Shri Joram Tapno, Secretary, The Central Public Works Department Class-IV Staff Union, Guwahati Bench, Guwahati applicant No. 2 of this application and also authorized to sign this verification on behalf of other applicants /members of the Association/Union and verify the statements made in the accompanying application and in paragraphs 4.2, 4.3, 4.10, 4.11

And I sign this verification today on this the 244day of January, 2002 at Guwahati.

Declarant JORAN Topno

Branch Secretary

C.P.W.D. Class-IV Staff Union
Gawahari Branch, Guwahati-21

ALL INDIA CENTRAL P.W.D. CLASS IV STAFF UNION

(Recognised by the Government of India)

GUN AHATI

S/Shr1

- 1. Md. S. Alt.
- 2. B.C. Nath
- 3. D.C. Mednt
- 4. M.C. Das
- 5. D.C. Das
- 6. D.K. Borah
- 7. K.C.Das
- 8. L.B. Mukhia
- 9. Ratneswar Das
- 10. Smt. H.K. Tiwari
- 11. Ujjal Dus
- 12. Banjit Das
- 13. M.K. Das
- 14. K.K. Das
- 15. A.K. Sharma
- 16. Smt. Lakht Rant Hussain
- 17. Smt. Sumitra Saikia
- 18. J. Topno
- 29. D.K. Hath
- 20. Md. Samed AIL
- 21. Sri K. Bhatta
- 22. Sri J.Das
- 23. Sri D. Boro
- 24. Sri P. Boro.
- 25. Mrs. Debala Chakraborty
- 26. Sri Chabin Ch. Gayart
- 27. Sri Sujit Roy Choudhury
- 28. Srl Babul Rubt Das
- 29. Sri Diparkar Paul
- 30. Sri Gangesh Chakraborty
- 31. Sri Sajal Das
- 32. Srl Arup Taru Dutta
- 33. Sri Jawharlal Rapt Das
- 34. Sri Dilip Das
- 35. Sri Sajal Burman
- 36. Sri Joy Singh Kabul
- 37. Sri Nantu Koy
- 38. Sri Benjamin Rongaei
- 39. Sri N.Pradhan
- 40. Srl S.All
- 41. Sri Jotirmoy Dab
- 42. Sri Philip Chetri
- 43. Sri Biplab Dasgupta
- 44. Sri n.G. Konghei

ASHNEL DOWNER

- 45. Sri Chaumani Surkar
- 40. Sel Luisingh nabul
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- Sri Harendra Heth Bydh 19.
- Sri B.C. Mahato 50.
- 51. Sri Maheswar Boro
- عار Sri b.u.Dus
- 53. Sri B.C.Kalita
- 54. Sri H.K.Das
- 55. Sri Uzal Dus
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No. 20014/2/83/E.IV Government of India Ministry of Finance Department of Expanditure

New Delhi, the 14th Dec'83

OFFICE NEWSTANDUM

Sub a Allowances and vacilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of computent officers for activity in the North Partorn Region comprising the States of Useam, Regionally, Ranipur, Ragaland and Rizoram has been digging the attention of the Government for some time. The Government had appointed a Committee under the Chairjmanship of Secretary, Department of Personnel and isci Administrative Reforms, to review the existing allowances & Administrative Reforms, to review the existing allowances and facilities adminishly to the various categories of Civilian Control Government employees rerving in this region and to suggest suitable improvements. The recommendations of the Committee have been directly considered by the Government and the President is now pleared to decide as follows in

i) Tenure of posting/deputation.

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ii) / "cight-age for Central deputation/training abroad and special mention in confidential Records.

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111) Special (Suty) Allowance :

Central Government civilian employees who have All India transfer liability will be granted a special (Duty) Allowance at the r to of 25 procent of basic may subject to any a ceiling of H. 400/- per month on portion to any station in the North Fastern Region. Such of those employees who are exampled from payment of increase tax will, herever, not

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Bround (Duty) Allowance will be in addition to any special pay, and pre Deputation (Duty) Allowance alrea y being drawn subject to the condition that the total of such Special (Duty) Allowance plus special pay/deputation. (Duty) Allowance plus special pay/deputation. (Duty) Allowance plus special pay/deputation. (Duty) Allowance will not exceed to any)—p.m. Special allowance like Special Compensatory (Demote Locality) Allowance, Communication Allowance and Project Allowance will be drawn separately.

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GRIAGE WHEN SERVEY

Subjunct t Improvements and incilition (or Civilian -mployans of the Control Govt. serving in the States of North Eastern Region, Andaman Nicober and Lakahadeep.

The undersigned is directed to refer to this limistry's C.L. No. 20014/3/83-E.IV dated 14th December, 1983 and 10th March, 1984 on the subject mentioned above and to say that the sucrtion of making suitable improvements in the allowands and Collities to Central Government employ as posted in North tast in Region comprising the States of resum, Naghalaya, Manipur, Magaland, Unipura, Arunich I Lindech and Micronam has been anguing the attention of the Govt. Accordingly the fresident is now placed to desice as follows.

1) YXXXXXXXXXX (1) (1) (1) (1) (1)

111) Sector (Euty) Movance.

The Central Govt. Civilian employees who have all India transfer liability will be granted special (buty) Allowence at the rate of 12% of basic lay subject to cailing of 8% 1000/- for month on losting to any station in the North Eastern Region. Special (buty) Allowance will be in addition to any special pay, and/or deputation (dut,) allowance already being drawn subject to the condition that the total of such allowance will not exceed 8% 1000/- fam. Special allowance like special compensatory (Remote locality) Allowance, Construction Allowance and Project Allowance will be drawn reparately.

The Central Govt. civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grap' special (But;) Allowance un a this para and are exempted from payment of Incomes-Tax under the Income Tax act will who draw Special (But;) Allowance.

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Aftertel James

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F. No. 11(2)/97-E.II(B) Government of India Ministry of Finance Department of Expenditure

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New Delhi, Daled Juhr. 22, 1988.

OFFICE MEMORANDUM

Subject: Allowances and Special Facilities for Civilian Employees of the Central Government perving in the States and Union Territories of the North-Eastern Region and in the Andaman & Nicobar and I state industry Groups of Islands — Recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent officing for service in the North-Eastern Region, comprising the territories of Arunachal Pradesh, Assem, Manieur, Maghalnya, Mizoram, Magaland and Impura creters were issued in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14: 1983 extending certain universationee and other facilities to the Civillain Central Government employees serving in this region. In terms of perspread 2 thereof, these orders other than those contained in paragraph 1 (IV) libid, were also to upply mutatis militandia to the Civillain Central Government employees posted to the Andamun & Nicobar Islands. These were further extended to the Central Government employees posted to the Lakahadweup Islands in this Ministry's O.M. of even number claimed March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. No. 20014; 10/16/E.IV/. E.II(B) dated December 1, 1988 and were also extended to the Central Government employees posted to the North Eastern Council when stationed in the North-Eastern Region.

- in the allowances and facilities adminished to the Central Government employees, including Officers of the All India. Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, posted in Sikkim. The recommendations of the Commission have been considered by the Government and the President is now pleased to decide as follows:
 - (I) Tenum of Posting/Deputation
 The provisions in regard to tenure of posting/deputation contained in this Ministry's (III) (6011/0/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988.
 - (II) Weightage for Central Deputations/Training Abroad and Special Mention in Confidential Reports
 The provisions contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, read with O.M.
 No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(III) Special [Duty] Allowance 🖟

Central Government Civilian employees having an "All India Transfer Liability" and posted to the specified Territories in the North-Eastern Region shall be granted the Special [Duty] Allowance in the rais of 12.5 per cent of their basic pay as prescribed in this Ministry's O.M. No. 20014/18/86-E.IV/E.H(I) dated Decimber 1, 1988, but without any ceiling on its quantum. In other words, the ceiling of Rs 1,000 per month purrently in force shall no longer be applicable and the condition that the aggregate of the Special [Duty] Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs 1,000 per month shall also be dispensed with. Other terms and conditions governing the grant of this Allowance shall, however, continue to be applicable.

In terms of the orders contained in this Ministry's O.M. No. 20022/2/88-E.II(B) dated May 24; 1989, Central Government Civilian employees having an "All India Transfer Liablity" and posted to serve in the Andaman & Nicobar and Lakshadweep Groups of Islands are presently entitled to an Island Special (Vivilance at varying rates in lieu of the Special [Duty] Allowance admissible in the North-Eastern Region; This Allowance shall continue to be admissible to the specified category of Central Government employees at the same rates as prescribed for the different specified areas in the O.M. dated May 24, 1989, but without any ceiling on its quantum. This Allowance shall also henceforth be termed as Island Special (Duty) Allowance. Separate orders in regard to this Allowance have been Island in this Ministry's O.M. No. 12(1) 76-E.II(E) dated July, 17, 1998.

Attention is also invited in this connection to the clarificatory orders contained in this Ministry's O.M. No. 18460 11(3)/95-E.II(B) dated January 12, 1996, which shall continue to be applicable not only in respect of the facility Central Government amployees posted to serve in the North-Eastern Region but also to these posted to (1) in its serve in the Andaman & Nicobar and Lakshackweep Groups of Islands.

Ather to

Epecial Compensatory Allowances

Orders in regard to revision of the rates of various Special Compensatory Allowances, such as Remote Locality Allowance, Bad Climate Allowance, Tribat Area Allowance, Composite Hill Compensatory Allowance, ato, which are location-specific, have either been separately issued or are under issue based on the Government decisions on the recommendations of the Fifth Central Psy Commission relating to these allowances. These orders shall apply to the eligible Central Cicvernment employees posted in the specified localities in the North-Eastern Region, Art Isman & Nicobar Islands and Lakshadweep Islands, depending on the area(s) of their posting and subject to the observance of the terms and conditions apacified therein, Such of those amployees who are entitled to the Special Cuty) Allowance or the Island [Special Duty] Allowance shall also be entitled, in addition, to the Special Compensatory Allowance(s) an admissible to them in terms of these separate orders.

Central Government employees entitled to Alpecial Compensatory Allowances, separate orders in respect of which are yet to be issued, will continue to their such allowances, at the existing rates with reference to the incomponent pay which they would have drawn in the applicable presented across of pay but for the introduction of the corresponding revised scales less that the revisit orders are issued on the basis of the recommendations of the Fifth Central Pay Commission and the Clove imment decisions the reon.

(v) Travelling Allowance on First & ppointment

The existing concessions as provided in this Ministry's O.M. No. 2161/13/83-E.IV dated December 14, 1983 and further liberalised in O.M. No. 20014/11/88 E.IV/E.II(B) dated E. ember 1, 1988, shall continue to be applicable.

(vi) Travelling Allowance for Journey's on Transfer; Fload, Mileago for Transfer; Joining Time with Leave.

The existing provisions as conteined in this Ministry's O.M. No. 20014/3/83-E. V dated December 14, 1983.

(vil)Leave Travel Concession

In terms of the existing provisions as contained in this fi finistry's O M. No. 20014 3 (3-E.IV dated December 14, 1983, the following options are available to a government servant who leaves his family behind at the old for the family.

If the family of the family.

(a) the government servent can avail of the leave trave concession for journey to it a Home Town once in a block period of two years under the normal Leave Travel Concession Rules;

OR

(b) In flau thereof, the government servant can avail of the facility for himself/herself to I aver once a year from the station of posting to the Home Town or the place where the family is realcled and for the family up to 24 years in respect of daughtern also to travel once a year to visit the government servant at the station of posting

There apecial provisions a mil continue to be applicable.

In addition, Central Government employees and their families posted in these territories is rall be entitled to avail of the Leave Travel Concession; in emergencies, on two additional occasions during it eliminies services career. This shall be termed as "Emergency Passage Concession" and is intended to a shell the Central Government employees at attor their families [spouse and two dependent children] to 1 shell there to the home town or the station oil posting in an emergency. This shall be over and above the normal entitlement of the employees in terms of the O.M. dated December 14, 1983, and the two additional passing ender the under the normal Leave Trial el Concession Rules.

Further, in modification of the orders contained in this Ministry's O.M. No. 20014/16/86-1 r V/Eili(B) dated December 1, 1988, Officers drawing pay of Rs 13,500 and above and their inmilies, i.e. apouse and two dependent children [up to 18 years in respect of sons and up to 24 years in respect of aughters] will be permitted to travel by air on Leave Travel Concession between Agaital Alzaw Vimpha William in the North East and Calculta and vice venus; between Port Blair in the Andropen & Nio star Islands and Calculta/Madras and vice venus; and between Kavaratti in the Lakshad seep Islands and Cochin and vice versa.

Attestal Admint

(vill) Children Education Allowance and Hostel Subsidy

The existing provisions as contained in this Ministry's O.M. No. 20014/3/83 E.IV dated December 14, 1983 shall continue to be applicable. The rates of Children Education Allowance and Hostel Subaldy having bean revised in the Department of Personnel & Training C.M. No. 21017/1/87-Esti. (Allowances) dated June 12, 1998, the Allowance and Subaldy shall be payable at the revised monthly rates of Rs 100 and Rs 300 respectively per child.

The facility of retention of Government accommodation at the Last Station of Posting by the Central Government employees posted to the specified territories and whose families continue to stay at that station is available in terms of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24/77-Vol. Visional February 12, 1984, as amended from time to time. This facility shall continue to be available to the eligible Central Government employees posted in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands. In partial modification of these orders, Licehce Fee for the accommodation to retained will be recoverable at the applicable no maturates in cases where the eccommodation is below the type to which the employee is entitled to and at one and a half times the applicable normal rates in cases, where the entitled type of accommodation has been retained. The facility of retention of Government accommodation at the last station of posting will also be admissible for a period of three years beyond the normal permissible period for retention of Government accommodation prescribed in the Rules.

- (x) House Rent Allowance for Employees in Occupation of Hired Private Accommodation
 The orders contained in this Ministry's O.M. No. 11016/1/E.ii(B)/86 dated March 20, 1984, and extended in this Ministry's O.M. No. 20014/16/86-E.f.V/E.ii(E) dated December 1, 1988, shall continue to be applicable.
- As provided in this Ministry's O.M. No. 20014/16/16-E.IV/E.II(B) dated December 1, 1988, Central Royamment employees who are eligible for residential telephones may be primitted to retain their residential telephone at their last station of posting, provided the rental and all other charges are paid by the concerned employees.

(XII) Medical Facilities

Families and the aligible dependents of Central Government employees who stay behind at the previous stations of posting on the employees being posted to the specified tentiories shall continue to be eligible to avail of CGHS facilities at stations where such facilities are available. Detailed orders in this regard will be issued by the Ministry of Health & Family Welfurg.

- 3. The President is also pleased to decide that these orders, in so far as they relate to the Central Government employees posted in the North-Eastern Region, shall also be applicable mutatis mutantis to the Chillan Central Government employees, including Officers of the All India Services, posted to Sikkim
 - 4. These orders will take affect from August 1, 1997.
- 5. In so far as persons serving in the Indian Audit and Acounts Department are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.

6. Hindl version will follow.

CH SUNDER RAJAN

(N.SUNDER RAJAH)

Joint Secretary to the Government of Inches

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GOVERNMENT OF INDIA: DIRECTORATE GENERAL OF WORKS

Shear Dellah, dated

OFFICE MEMORANDUM

Subj. Regarding payment of SDA to atalf working in Florib Bastern Zone.

Withelundersigned is directed to refer to Chief Engineer (NEZ)'s letter No.71/2/92-Admn. dated 11.9.98 or, the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'D' Employees posted in North East Region has been examined in consultation with Myo UA&E and Myo Phance, the partment of Espenditure and It has been decided that transfer limbility of them employees within 12 States Le. 7 Sintes of NER, West Bengal, Bihar, Orlssa, Sikkim and part of Madhya Pradesh cannot be treated avail India transfer liability to full I the conditions laid down by the Supreme Court as well as M/o finance. Hence, they are not entitled to

Therefore, in terms of CAT, Guvelhati Bench's Judgement dated 26.6.98 these employees may not be paid Special Duty Allowance henceforth. However, the amount already paid to them shall not be recovered.

This issues with the approval of Director General (Works).

Shrl K. Srinivaspin, Chief Engineer (NEZ), CPWD,

Cleve's Colony, Dhankhell, GIHLLONG-793 OO).

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AU I ISTRATIVA TRANS.

ANNEXURE-C

C. V. 98/99

C.P.W.D.Class IV Staff Union & Ors..... Applicants.

Unoon of India & Ors

.......Respondants.

THE HORSE IN JUSTICE D. H. BANDAH, VICE CIMINIAN.

Advocate for the applicants': Er. m. Ahred. Advocate for the respondents: Er. d.C. Fahtak, Addl.C.G.S.C.

Order of the Tribunals

28-4-99

Present: Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman.

Objection has not been filed in spite of granting adjournment. Application is admitted. Mr.B.C. Application is admitted. Mr.B.C. Pathak, learned Addl.C.G.S.C. has already entered appearance on behalf of all the respondents. No formal notice need be sent. List on 21-5-99 for filing of written statement and further orders. Interim order shall continue.

SE/VICE CHAIRMAN

Lono. 1558 Uate 7/5/24;

-Copy ofor infor mation and necessary action to:

Tr. B.C. athak, addl. C. .. S.C., Central ad inistrative Tribunal, Suwahati Senda, Suwahit-5.

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CENTRAL ADMINISTRATIVE TRIBUNAL GÜWAHATI BENCH

Date of Order: This the 19th Day of December 2000.

HON'BLE MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN HON'BLE MR.M.P.SINGH, ADMINISTRATIVE MEMBER

0.A.No.94 of 1999

- Engineering Drawing Staff Association Guwahati Bránch, Guwallas 1.
- Sri Akan Kumar Dutta, President of Engineering Drawing Staff Association Guwahati Brnach, Guwahati.
- Sri Anil Kumar Das, Secretary of Engineering Drawing Staff Association, Guwahati Branch,

By Advocate Mr.A.Ahmed.

-Vg-

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak. Addl.C.G.S.C.

O.A.No.95 of 1999

All India N.G.O.S.s Association.

Applicants.

- 2. Sri Nagen Bhatta President.
 - Sri Dhiraj Nag, Secretary Central Public Works Department. Guwahati Branch, Guwahati.

Advocate Mr.A. Ahmed.

-Vs-

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak., Addl.C.G.S.C.

O.A.No.96 of 1999

- Central P.W.D. Workers Union Guwahati Branch, Guwahati.
- Sri Anil Goswami, Secretary of Central P.W.D. Workers 2. Union, Guwahati Branch, Guwahati.
- 3. Sri Sibnath Saha President of Central P.W.D. Workers Union Guwahati Branch, Guwahati. Applicants.

By Advocate Mr.A. Ahmed

ron.

-Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B. Pathak, Addl.C.G.S.C.

contd/-

O.A.No.97 of 1999

- Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati.
- 2. Sri Narayan Singh, President of Central Public Works Department Maxdoor Union, Guwahati Branch, Guwahati.
- 3. Sri Prafulla Chandra Kalita, Secretary of Central Public Works Department, Mazdoor Union, Guwahati Branch, Guwahati.

By Advocate Mr.A. Ahmed

-Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

O.A.No.98 of 1999

- Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.
- 2. Sri Mritunjay Das, President of Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.

Sri Joram Topno, Secretary of Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.

Applicants.

MAdvocate Mr.A.Ahmed.

-Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr. B. C. Pathak, Addl. C.G. S.C.

O.A.No.99 of 1999

- 1. Central Public Work Department, Junior Engineers Sociation, Guwahati Branch, Guwahati.
- 2. Sri Umesh ChandraDas, President of Central Public Work Department. Junior Engineers Association, Guwahati Branch.
- 3. Sri Dilip Deka, Scretary of Central Public Works
 Department, Junior Engineers Association,
 Guwahati Branch; Guwahati.

 Applicants.

By Advocate Mr.A. Ahmed,

-Vs-

1. Union of India & Ors.

Respondents.

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O.A.No.100 of 1999

- 1. Central Public Works Department Staff Association, Guwahati Branch, Guwahati.
- 2. Sri Birish Chandra Bora,
 President of Central Public Work Department,
 Staff Association, Guwahati Branch, Guwahati.
- 3. Sri Dinesh Chandra Paul, Secretary of Central Public Work Department, Staff Association, Guwahati Division.

Applicants.

By Advocate Mr. A.Ahmed. -Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

ORDER.

D.N.CHOUDHURY, VICE-CHAIRMAN:

The issue raised in these applications are no longer resintegra from O.A.No.94 of 1999 to 100 of 1999.

The admissibility of Special Duty Allowance and

other like allowance mentioning in the office Memorandum

Pated 14th December 1983, 29th October, 1986 and 20th

Paril, 1987 has already been adjudicated upon by the

Supreme Court in Union of India & Ors -Vs- S.Vijaukumar

and others, reported in 1994 Supp.(3) SCC. The relevant

part of the judgment of the Supreme Court is reproduced below:

"Para 4.(b). The 1986 memorandum makes this position clear by stating that Central Government Civilian employees who have All India Transfer Liability would be granted the allowance "on posting to any station to the North Eastern Region." This aspect is made clear beyond doubt by the 1987 memorandum which stated that allowance would not become payable merely because of the clause in the appointment order relating to All India Transfer Liability. Merely because in the office memoranda of 1983 the subject was mentioned as quoted above is not enough to concede to the submission of Dr. Ghosh. "

The admissibility of the Special Duty Allowance in pursuance of the Government Memorandum has already been adjudicated

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upon thus the aforesaid judgment will also regulate the admissibility of these cases. The respondents are accordingly, directed to act as per the decision rendered by the Supreme Court. The office Memorandum dated 24.2.99 (Annexure 5) is reproduced below:-

"The undersigned is directed to refer to Chief Engineer(NEZ)'s letter No.71/2/92-Admn, dated 11.9.98 on the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'D'Employees posted in North East Region has been examined in consultation with M/O UA&E and M/O Finance Department of Expenditure and it has been decided that transfer liability to these employees within 12 States i.e. 7 States of NER, West Bengal, Bihar, Orissa, Sikkim and part of Madhya Pradesh cannot be treated as all India transfer Liability to fulfil the conditions laid down by the Supreme Court as well as M/O Finance. Hence they are not entitled to S.D.A.

Therefore, in terms of C.A.T, Guwahati Bench's judgment dated 26.6.98 these employees may not be paid Special Duty Allowance henceforth, However, the amount already paid to them shall not be recovered.

This issued with the approval of the Director General (Works). "

The matter is required to be re-considered and the appropriate order to that effect. In the facts and circumstances the respondents are directed to examine afresh the office Memorandum.

In the light of the decision of the Supreme Court these applications stand disposed of, there shall, however be no order as to costs.

Self New Chrismon.

ertified to be true Copy

त्रमाणित प्रतिलिपि

Section Officer (उ.) आनुसास अधिकारी (न्याधिक शास्त्र Central Administrative Tribuna

কন্দ্ৰীয় সহ্যাথনিক অধিকাশ Guwahati Bonch, Guwahan-ক শবাদানী ন্যায়বীত্ত, শুরাদানীত Affectal

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No. 14/21/91-EC. IV(C)
Government of India
Directorate General of Works
Contral Public Works Department

Nirman Hhaivan, New Pallif. Dated the 7 January, 2002.

OFFICE ORDER

Sub:- Payment of Special Duty Allowance to Group 'C', 'D' and Work Charged officials of CPWD in North East Region.

The payment of Special Duty Allowance (SDA) to the employees posted in the North East Region was allowed vide M/o Finance O.M. No. 20014/3/83-E.IV dated 14.12.1983 as amended from time to time. Some employees' Unions in CPWD have also raised the issue before the Hon'ble CAT, Guwahati Bench in OA No. 95 to 100 of 1999 where the Hon'ble CAT has issued Order dated 19.12.2000 to review this Directorate's Order of even number dated 24.2.1999.

The maner has been considered in consultation with M/o Fluance (Dept. of Exponditure). All pending cases in the North East Ragion may be decided as under:

- I. Group 'C' 'D' and Work-Charged employees of NIR for whom recruitment, transfer and semiority are regionalized, are not cutilled to Special Duty Allowance. These employees need to be considered individually and a reasoned order detailing all the reasons for non-entitlement of SDA to any such employee considered ineligible will be issued by the concerned Superintending Engineers. Such reasoned order should be addressed individually and served by Registered Post / Peon Book.
- 2. Junior Engineers recruited and promoted on All India basis and posted to any station in NE Region from outside may be entitled to SDA.
- 3. Office Superintendents and Stenographer, Grade I promoted on all India basis may also be entitled to SDA, if posted to NE Region from outside.

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4. The payment of Special Duty Allowance to ineligible officials must be stopped immediately henceforth. As regards recovery of the amount shoedy paid, the cut off date for the purpose will be intimated as soon as the decision is taken by the competent authority.

(V.K. KONDAL)

Dy. Director Admin. II

ſo

1. Addi Director General (Works), Eastern Region, CPWD, Kolkata-20,

Chief Engineer (NEZ),
 CPWD, Dhankheti,
 Shillong.

3. Supldg Engineer(Coord.), Eastern Region, Kolkata-20.

4. To All Applicants in O.As No. 95 to 100 of 1999.

Copy also forwarded to:-

Chief Controller of Accounts, Nirman Bhawan, New Delhi with reference To his U.O letter No. G-Misc/SDA/Pr.AO/TC/2001-02/2739 dt. 15.6.2001.

(U.K. SINHA)
Section Officer

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